

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH

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REGIONAL BENCH – COURT NO. 1

**Excise Appeal No. 3401 Of 2010**

[Arising out of OIO No. 21/CE/Commr/J&K/2010 dated 28.06.2010 passed by the Commissioner (Appeals) of Central Excise, Jammu]

**M/s Met Trade India Ltd.**

152, SICOP Industrial Area,  
Kathua (J & K)

**.....Appellant**

*VERSUS*

**Commissioner of C E - Jammu**

Commissionerate, Jammu

**.....Respondent**

**With**

**Excise Appeal No. 3402 Of 2010**

[Arising out of OIO No. 23/CE/Commr/J&K/2010 dated 30.07.2010 passed by the Commissioner (Appeals) of Central Excise, Jammu]

**Excise Appeal No. 1572 Of 2011**

[Arising out of OIO No. 08/CE/Commr/J&K/2011 dated 21.03.2011 passed by the Commissioner (Appeals) of Central Excise, Jammu]

**Excise Appeal No. 1651 Of 2011**

[Arising out of OIO No. 34/CE/Commr/J&K/2010 dated 04.12.2010 passed by the Commissioner (Appeals) of Central Excise, Jammu]

**Excise Appeal No. 1716 Of 2011**

[Arising out of OIO No. 32/CE/Commr/J&K/2010 dated 27.11.2010 passed by the Commissioner (Appeals) of Central Excise, Jammu]

**M/s Met Trade India Ltd.**

152, SICOP Industrial Area,  
Kathua (J & K)

**.....Appellant**

*VERSUS*

**Commissioner of C E - Jammu**

Commissionerate, Jammu

**.....Respondent**

APPEARANCE:

None for the Appellant

Shri Manoj Nayyer, Shri Aneesh Deewan, Authorised Representative for the Respondent

**CORAM : HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)**  
**HON'BLE Mr. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

**ORDER No. A/60141-60145/2023**

Date of Hearing:31.05.2023

Date of Decision:31.05.2023

***Per : S. S. GARG***

None has appeared on behalf of the appellant today. The notice for hearing has been served to the appellant on several times as is clear from the *Zimni* orders on the file but he has not bothered to appear on any of the hearings. Last chance has also been given to the appellant on the previous date of hearing, but despite notice, nobody has appeared. It appears that the appellant is not interested in pursuing the matter and hence, the Appeals are dismissed for non-prosecution with a liberty to the appellant to move an appropriate application for Restoration of Appeals after giving satisfactory reasons for non-appearance on various dates of hearings.

*(Dictated & pronounced in the open Court)***(S. S. GARG)**  
MEMBER (JUDICIAL)**(P. ANJANI KUMAR)**  
MEMBER (TECHNICAL)

G.Y.